

E-FILING NOTIFICATION OF DISTRICT COURT,NAGAPATTINAM

Ref : Letter received from the Hon'ble High Court, Madras
in Roc.No.30036A/2020/Comp3, dated 22.05.2020.

To the attention of the Advocates of Nagapattinam District

The Advocates of Nagapattinam District hereafter can file their cases digitally through e-filing method. (At present only bail applications alone can be filed through e-filing. Gradually the facility will be extended to other areas such as suits, O.Ps, A.S., C.M.As,...etc)

Before resorting to e-file a case please ensure that your Name, Date of Birth, Enrolment number, mobile number and email id are registered in the District Court Case Information System. Secondly create a login id and password in the e-filing portal (<https://efiling.ecourts.gov.in/tn/>).

The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/Party-in-person.

A detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India is available on the website of Madras High Court (<http://www.hcmadras.tn.nic.in/efiling.html>).

Sd/.R. Padmanabhan,
District Judge, Nagapattinam.